

[Shri Ghulam Nabi Azad]

One gunman was provided to the General during the day and two gunmen were on duty during the night. The gunmen were directed to accompany the General whenever he went out. General Vaidya wrote to the Commissioner of Police, Pune, on 15th July, 1986, forwarding copies of threatening letters received by him after which the Deputy Commissioner of Police, (Special Branch) met General Vidya on 16th July, 1986 and reviewed the existing security arrangements with him. The security of General Vaidya was placed under the overall charge of a Sub-Inspector of Police. The security staff posted with the General was alerted and rotated. The Commissioner of Police, Pune, met the General on several occasions and reviewed the security arrangements with him. He last met the General on the 8th of August, 1986. It is unfortunate that despite these arrangements the incident occurred.

General Vaidya was a gallant and distinguished soldier who served India with devotion. His loss would be mourned by one and all. Words fail me to condemn this dastardly deed which cut short the life of a dedicated soldier. I would appeal to the House to join me in conveying our heart-felt sympathies to the bereaved family.

*(Interruptions)***

13.00 hrs.

MR. DEPUTY-SPEAKER : No interruptions. I cannot allow a discussion on the statement. Please take your seats.

ESTATE DUTY (AMENDMENT)
BILL, 1986*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Estate Duty Act, 1953.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Estate Duty Act, 1953.”

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

13.01 hrs.

CENTRAL DUTIES OF EXCISE
(RETROSPECTIVE EXEMPTION)
BILL, 1986*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for giving retrospective effect to certain notifications relating to exemption from duties of excise.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for giving retrospective effect to certain notifications relating to exemption from duties of excise.”

The motion was adopted.

SHRI JANARDHANA POOJARI : I introduce the Bill.

13.02 hrs.

MATTERS UNDER RULE 377

[English]

(i) Demand to make the Crop Loan Insurance Scheme applicable to all crops in the drought prone areas

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : Mr. Deputy-Speaker, Sir,

** Not recorded.

*Published in Gazette of India, Extraordinary Part II, Section 2, dated 12.8.86,